

CP NO. 80(ND)/2012

RT No.64/2016

Mr.Prince Sagar Jasuja & Anr.

...Petitioners

Versus.

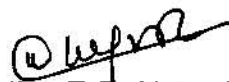
M/s Shakti Spinner Ltd. & Ors.

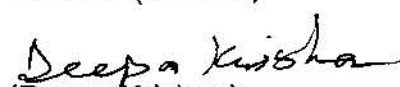
...Respondents

Present: Mr. Vaibhav Sahni, Advocate for petitioners.
Ms. Seerat Sharma, Advocate for for Mr. Aalok Jagga,
Advocate for respondents 1 to 3.

Ms. Seerat Sharma, Advocate has filed Power of Attorney of Mr.Aalok Jagga, Advocate. Learned counsel for the parties seek time for arguments on the application under section 8 of the Arbitration and Conciliation Act on the ground that they are not having record of the said application and would apply for certified copy of the same. Let the needful be done forthwith and the matter is adjourned to 21.12.2016 for arguments.

This matter was received by transfer from the Company Law Board and taken up for the first time on 07.09.2016. Service of the respondents was completed on 10.11.2016. In view of the above, a request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi for seeking three months more time for disposal of the case w.e.f. 21.12.2016.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

November 24, 2016

saini